GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:6628 ANSWERED ON:06.05.2015 TRANSPARENCY IN GOVERNMENT PROCEDURE Singh Shri Abhishek

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the details of recommendations made by the second Administrative Reforms Commission to bring transparency in Government procedures;
- (b) the details of the recommendations on which concrete steps have been taken or proposes to be taken for implementation; and
- (c) the time limit fixed in this regard?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

- (a): The Second Administrative Reforms Commission (2nd ARC) submitted reports on 15 subjects to the Government of India on various aspects of governance. Out of 1514 recommendations made therein, 1183 recommendations have been accepted by the Government for implementation. Almost all the reports of the 2nd ARC have made certain recommendations with regard to promotion of transparency. The important ones are:-
- (i) Effective implementation of RTI Act, 2005.
- (ii) Peoples' participation in administration,
- (iii) Unique identification system,
- (iv) Amendment to Prevention to Corruption Ace.
- (v) Strict implementation of Benami transaction Act, 1988.
- (vi) Passing of Whistle Blowers' Act.
- (vii) Lokpal / Lokayukta Act.
- (viii) Simplification of internal procedures,
- (ix) Social audit of all social sector schemes,
- (x) Promoting e-governance through a legal framework,
- (xi) Redefining of citizen charter by all Government agencies.
- (b): Decisions on the accepted recommendations have been conveyed to all concerned Central Ministries/Departments and States/Union Territories` Governments for implementations. Further, in order to expedite implementation of the recommendations of 2nd ARC, all concerned Central Ministries/ Departments have been requested to set up institutional mechanism under the chairpersonship of their Secretary to monitor the implementation of the same. Similarly, State/Union Territories have also been requested to set up such mechanism under the chairpersonship of respective Chief Secretaries/ Administrators.
- (c): Reforms in the public administration by nature are a continuous process and cover a wide range of activities. It may be through simplification of procedures, issue of executive instruction, enactment of laws etc. No time limit can be fixed for it.